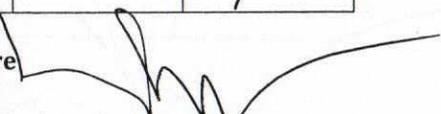


STATEMENT OF IMMOVABLE PROPERTY RETURN FOR THE YEAR 2015 AS ON 01.01.2016

1. Name of Officer (in full) SARVADE VASANT GOPINATH 3. Present post held Dy. DIRECTOR  
 2. Service to which the officer belongs CCS 4. Present Pay (15600 - 30000 + 6600) = 24200 Bp + 6600 Gp.

(1) Name of District, Sub-Division, Block & Village or City in which property is situated (Full location & postal address)	(2) Name & Details of Property Housing, Lands and Other Buildings	(3) Cost of construction /Acquirement (and year when purchased) including of land in case of house and year when purchased.	(4) Present Value *	(5) If not in own name, state in whose name held & his/her relationship to the Govt. Servant	(6) How acquired, whether by purchase, lease**, mortgage, inheritance, gift or otherwise with date of acquisition & name with details of person(s) from whom acquired.	(7) Annual Income from property	(8) Remarks
ULMOHAR PARK CHS LTD 3; PLOT-6; SEC-15A DANVEL; RAIGAD	FLAT 75.038 S/MT <sup>2</sup>	--	Rs-22 (2) Lks (=)	wife	- purchased from Sh. Santosh Mohan (S) Chankar for Rs-16 (2) Lks on dt 12 <sup>th</sup> /2011; vide C.No: MH03481076346147	-NIL-	--
3; S.No: 78; 86 Vase - II; (Cecilia) City Vase - Raver	84.50 S/MT <sup>2</sup>	--	Rs-25 (2) Lks (=)	own	- purchased from Mrs. Mrs. Jyoti for Rs-25 (2) Lks	-NIL-	Date of purchase 15 <sup>th</sup> /2011.

Signature   
 Name (SARVADE Vh)  
 Designation Dy. Director  
 Date 17.03.2016

Note

- 1) \* In case where is not possible to assess the value accurately, the approximate value in relation to present conditions may be indicated.
- 2) \*\* Includes short term leases also.
- 3) The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) services under rule 15 (3) of the Central Civil Services (Conduct) Rules, 1955, (now rule 18(1) of the CCS (Conduct) Rules, 1964) on the first appointment to the Service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any member of his family or in the name of any other person dependent on Government servant.
- 4) The wording 'No change' or 'No addition' or 'as in previous year' may be avoided and all details filed up.
- 5) AIS officers are requested to fill the form in duplicate.
- 6) All columns should be filled duly typed neatly.

STATEMENT OF IMMOVABLE PROPERTY RETURN FOR THE YEAR 2015 AS ON 01.01.2016

1. Name of Officer (in full) SARVADE VALANT GOPINATH 3. Present post held DY. DIRECTOR  
 2. Service to which the officer belongs CCS 4. Present Pay (15600 - 39100 + 6600) = 24200 BP + 6600 GP.

(1) Name of District, Sub-Division, Block & Village or City in which property is situated (Location & postal address)	(2) Name & Details of Property Housing, Lands and Other Buildings	(3) Cost of construction /Acquirement (and year when purchased) including of land in case of house and year when purchased.	(4) Present Value *	(5) If not in own name, state in whose name held & his/her relationship to the Govt. Servant	(6) How acquired, whether by purchase, lease**, mortgage, inheritance, gift or otherwise with date of acquisition & name with details of person(s) from whom acquired.	(7) Annual Income from property	(8) Remarks
NO: 37/C/4 Maje Borgan; Ambajogai; Beed	Land (Agril) 1.22 Acre ---	--	Rs-10 Lakhs (≈)	Inherited from father & transferred to Mrs Meena V. Sarvade -	inheritance	Rs-2 Lakhs -2.5 Lakhs (≈)	-

Signature   
 Name (SARVADE V.K.)  
 Designation Dy. Director  
 Date 13.03.2016

Note Statement of immovable property is submitted during the last financial year

- 1) \* In case where is not possible to assess the value accurately, the approximate value in relation to present conditions may be indicated.
- 2) \*\* Includes short term leases also.
- 3) The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) services under rule 15 (3) of the Central Civil Services (Conduct) Rules, 1955, (now rule 18(1) of the CCS (Conduct) Rules, 1964) on the first appointment to the Service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any member of his family or in the name of any other person dependent on Government servant.
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